



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

M.A.N..463/96 in

O.A.No.162/92

Date of Order: 1.8.96

BETWEEN:

(C)

- 1. S.Subash Chandra
- 2. K.T.Srinivas Gopal
- 3. M. Venkateswar Rae

.. Applicants.

AND

- 1. Union of India, rep. by its Secretary. Ministry of Communications, Dept. of Telecommunications, Govt. of India, New Delhi - 110 001.
- 2. Chairman, Telecom Commission, Ministry of Communications Dept., Melecommunications, Sanchar Bhavan, New Delhi - 110 001.
- 3. Director-General, Telecommunications, New Delhi - 110 001.
- 4. Chief General Manager, Telecommunications, A.P. Hyderabad.
- 5. By. Director General (Personnel), Ministry of Communications Dept., Sanchar Bhavan, New Delhi - 110 001. .. Respondents.

Counsel for the Applicants

Counsel for the Respondents

.. Mr.K.Lakshminarasimha

.. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

ORDER

X Oral erder as per Hen'ble Shri R.RANGARAJAN, MEMBER (Admn.) X



Heard Mr.K.Lakshmi Narasimha, learned counsel for the applicant and Mr.W.Satyanarayana for Mr.N.R.Devraj, learned standing counsel for the respondents.

2. The applicant in this OA has filed this MA for implementation of the judgement in the OA dated 12.3.92.

Notice was issued on 1.7.96, and it is posted today for further hearing. Even today the learned standing counsel was not able to get any information. Hence the MA is ordered as follows:-

The judgement should be implemented on or before 31.8.96. M.A. is ordered accordingly.

(R.RANGARAJAN)

Member (Admn.)

Dated: 1st August, 1996

(Dictated in Open Court)

Dy- Registron (3)

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